

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 51330 of 2018 [DB]

[Arising out of Order-in-Appeal No. 129(SM) ST/JPR/2018 dated 27.02.2018 passed by the Commissioner of Central Excise & Central Goods and Service Tax (Appeals), Jaipur]

M/s. Marudhar Technology Pvt. Ltd.

Lal Katla, Haldiyon Ka Rasta,
Johari Bazar, Jaipur-302003

...Appellant

VERSUS

**Commissioner of Central Excise
and Customs, Central Goods and
Service Tax, Jaipur I**

NCR Building, Statue Circle,
C-Scheme, Jaipur-302005

...Respondent

APPEARANCE:

None for the Appellant

Shri S.K. Meena, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 27.06.2023

DATE OF DECISION: 27.06.2023

FINAL ORDER No. 50878/2023

DR. RACHNA GUPTA

A written request for taking note of opting under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 is received from the Authorized Chartered Accountant for the appellant. Keeping in view the same and the form SVLDRS – 4 on record duly acknowledged by the department and the objective of the scheme, appeal is hereby ordered to have been dismissed as withdrawn.

[Dictated and pronounced in the open Court]

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**